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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
JAIPUR.

OA NO.645/1993

Date of order: 18.3.1996

Union of India

: Applicant

Versus

Shri Laxmi Narain & Another : Respondents

Mr. K.M.Shrimal, counsel for the applicant
Mr. P.K.Sharma, counsel for respondent No.1

COPAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATTAN PRASH, MEMBER (JUDICIAL)

Q R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under section 19 of the Administrative Tribunals Act, 1985 the Union of India through the Assistant Engineer (Microwave Project) Bikaner has prayed that the Award dated 7.8.1993 given by the Central Industrial Tribunal, Jaipur may be quashed.

2. We have heard the learned counsel for the applicant and the counsel for respondent No.1 and perused the records.

3. The learned counsel for respondent No.1 has brought to our notice the judgment of the Hon'ble Supreme Court in K.L.Gupta Vs. Controller of Printing & Stationery, AIR 1996 S.C. 408, wherein the Hon'ble Supreme Court have held that the Central Administrative Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative Tribunals Act against the award/order of the

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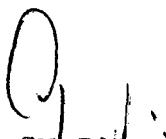
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Labour Courts. The same principle has been followed by Hon'ble Supreme Court in Divisional Personal Officer vs. Central Industrial Tribunal, Jaipur and others in their judgment dated 6.11.1995 in SLP No.20141/95 against the order of the Jodhpur Bench of the Tribunal in OA 345/92. In these circumstances, we held that this application is not maintainable before the tribunal. The papers are returned to the applicant for presentation before the appropriate legal forum.

4. With no order as to costs.



(RATTAN PRAJASH)
MEMBER (J)



(O.P.SHARMA)
MEMBER (A)